GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA UNSTARRED QUESTION NO. 2288 TO BE ANSWERED ON 29th July, 2022

ONE RANK ONE PENSION SCHEME

2288. SHRI RAJMOHAN UNNITHAN:

Will the Minister of DEFENCE be pleased to state:

(a) the current status of implementation of the One Rank One Pension (OROP) scheme;

(b) whether the army veterans have been demanding revision in OROP scheme for a long time and if so, the details thereof;

(c) whether the Supreme Court on March 22 this year has instructed the Government to revise the pension of ex-servicemen within three months; and

(d) if so, the response of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI AJAY BHATT)

(a): The Government has implemented One Rank One Pension (OROP) vide MoD letter no. 12(1)/2014/D(Pen/Pol)- Part-II dated 07.11.2015 and tables for fixation of pension were issued vide MoD letter no. 12(1)/2014/D(Pen/Policy)-Part-II dated 03.02.2016.

(b) to (d): Hon'ble Supreme Court vide its order dated 16.03.2022 directed that in terms of the communication dated 7^{th} November 2015, a re-fixation exercise shall be carried out from 1^{st} July 2019, upon the expiry of five years. Revision of pension under OROP with effect from 01.07.2019 is under process.
